

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 223/MP/2022

Subject : Petition seeking approval for lignite Input Price for the period 1.4.2019 to 31.3.2024 in respect of Pooled Neyveli Mines as per CERC (Terms and Conditions of Tariff) Second Amendment Regulations 2021.

Petition No. 9/RP/2015

Subject : Review under Section 94(f) read with Regulation 103(1) of the CERC (Conduct of Business) Regulations 1999 of Order dated 7.5.2015 of the Central Electricity Regulatory Commission in Petition no. 68/MP/2013 in the matter of revision of pooled lignite price on account of inclusion of Mine-II Expansion lignite cost for the period from 2010-11 to 2013-14.

Date of Hearing : **28.10.2024**

Petitioner : NLCIL

Respondents : TANGEDCO and Ors.

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Kulamani Biswal, Advocate, NLCIL
Shri Rakesh Pandey, Advocate, NLCIL
Shri Srinivasan A, NLCIL
Shri Tulasi Kumar, NLCIL
Ms. Divya Prakash, NLCIL
Ms. Ratna Chowdhury, NLCI
Shri S.Vallinayagam, Advocate, TANGEDCO
Shri M.Sethuraman, TANGEDCO
Ms. R. Alamelu, TANGEDCO
Ms. R.Siva Preetha Sankari, TANGEDCO
Shri Prabhas Bajaj, Advocate, KSEBL
Shri Rithvik Mathur, Advocate, KSEBL

Record of Proceedings

Due to paucity of time, the Review Petition could not be taken up for hearing. Accordingly, matter was adjourned.



2. The Review Petition shall be listed for hearing on **28.11.2024**.

By order of the Commission

**Sd/
(B. Sreekumar)
Joint Chief (Law)**

